

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND**

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 8769 OF 2025

Between:

1. Bharat Sanchar Nigam Limited, represented by its Chairman and Managing Director, BSNL Corporate Office, Bharakamba Road, New Delhi - 110 001.
2. The Chief General Manager, Andhra Pradesh Circle, Hyderabad- I Now at Chuttugunta, Vijayawada.
3. The Chief General Manager, Telecom, Telangana Circle, Door Sanchar Bhavan, Nampally Station Road, Abids, Hyderabad -1.
4. The General Manager, Telecom District, BSNL Bhavan, Suryapet District.

.....PETITIONERS

AND

1. M.Venkateswarulu, S/o. Late M.Gopaiah Aged about 36 years, Occ Unemployee, Rio. H.No.11-145/43/1, Ambedkar Colony, Kodada, Suryapet District, Telangana – 508206.
2. Union of India, by its Secretary Department of Telecommunications, 20, Ashoka Road, New Delhi.
3. The Central Administrative Tribunal, Hyderabad Bench, Hyderabad, Rep. by its Registrar.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any order, direction or writ particularly one in the nature of Writ of CERTIORARI under Article 226 of the Constitution of India, to call for the records pertaining to the order dated 01-03-2024 in OA No.640 of 2020 on the file

of the Hon'ble Central Administrative Tribunal, Hyderabad Bench, at Hyderabad and quash the same declaring as illegal, arbitrary and without jurisdiction.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dated 01-3-2024 in OA No.640 of 2020 on the file of the Hon'ble Central Administrative Tribunal, Hyderabad Bench, at Hyderabad.

I.A.NO:2 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the all further proceedings in the C.P.No.30 of 2025 in OA No.640 of 2020 on the file of the Hon'ble Central Administrative Tribunal, Hyderabad Bench, at Hyderabad, including appearance of the petitioners herein on 14-08-2025 before the Hon'ble Central Administrative Tribunal, Hyderabad Bench, at Hyderabad.

Counsel for the Petitioners : Ms. P.SARADA, ADVOCATE FOR Ms T.MANJULA (SC FOR BSNL)

Counsel for the Respondent No.1 : SRI G.PAVANA MURTHY

Counsel for the Respondent No.2 : SRI B.MUKHERJEE, REPRESENTING SRI N.BHUJANGA RAO, DEPUTY SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.3 : --

The Court made the following ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.8769 of 2025

DATED: 06.01.2026

Between:

Bharat Sanchar Nigam Limited,
Represented by its Chairman and Managing Director,
BSNL Corporate Office,
Bharakamba Road, New Delhi – 110 001 & 3 others

... Petitioners

AND

M.Venkateswarulu & 2 others

... Respondents

ORDER:

Heard Ms. P.Sarada, learned counsel representing Ms. T.Manjula, learned Standing Counsel for Bharat Sanchar Nigam Limited (BSNL), appearing for the petitioners, Mr. G.Pavana Murthy, learned counsel appearing for respondent No.1/applicant and Mr. B.Mukherjee, learned counsel representing Mr. N.Bhujanga Rao, learned Deputy Solicitor General of India appearing for respondent No.2.

2. The learned Central Administrative Tribunal, Hyderabad Bench (hereinafter referred to as 'the learned CAT') *vide* impugned order dated 01.03.2024 passed in

OA/21/640/2020 has issued the following directions on the question of compassionate appointment to respondent No.1/applicant.

“9. In view of the above position, the case of the applicant deserves consideration for compassionate appointment. As observed by the Hon’ble Supreme Court supra, in the instant case also, there has been inordinate delay on the part of the respondents in considering the case of the applicant and the applicant cannot be made to suffer for no fault of him. The respondents are accordingly directed to consider the case of the applicant and issue appointment under compassionate grounds. The OA is disposed of. No order as to costs.”

3. The petitioners/respondents-BSNL being aggrieved has preferred the writ petition. One of the primary grounds for challenge is that the impugned operative portion also directs the petitioners to issue appointment under compassionate grounds, whereas in such cases the matter should have been remanded to reconsider the case of respondent No.1/applicant, which is in the domain of the employer organisation.

4. On this limited point, learned counsel for respondent No.1/applicant has also not been able to controvert the submission of the writ petitioners.

5. We are of the view that if the learned CAT was of the view that the matter requires reconsideration for the reasons stated herein, the petitioners/respondents-BSNL should not have been asked to issue appointment under compassionate grounds straightaway.

6. Therefore, the operative part of the impugned direction is modified to the extent that the petitioners/respondents-BSNL shall reconsider the case of respondent No.1/applicant and pass appropriate orders, in accordance with law, but within a reasonable time, preferably three months from the date of receipt of copy of the order.

7. The Writ Petition is, accordingly, disposed of. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

SD/-T. SRIDEVI
ASSISTANT REGISTRAR

SECTION OFFICER

To

1. The Union of India, Department of Telecommunications, 20, Ashoka Road, New Delhi.
2. The Central Administrative Tribunal, Hyderabad Bench, Hyderabad.
3. The Registrar, Central Administrative Tribunal, Hyderabad Bench, Hyderabad.
4. One CC to Ms. T.MANJULA (SC FOR BSNL) Advocate [OPUC]
5. One CC to SRI G.PAVANA MURTHY, Advocate [OPUC]
6. One CC to SRI N.BHUJANGA RAO, DEPUTY SOLICITOR GENERAL OF INDIA, Advocate [OPUC]
7. Two CD Copies

SA
BS

Sk

HIGH COURT

DATED:06/01/2026

ORDER

WP.No.8769 of 2025

**DISPOSING OF THE W.P
WITHOUT COSTS.**

⑨ SK
23-01-28.